

- (x) (a) Annual Report and Accounts of the Sardar Vallabhbhai Patel International School of Textiles and Management (SVPISTM), Coimbatore, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.
- (c) Statement in giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4019/17/21]

### **Report and Accounts (2019-2020) of NILERD, Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Rao Inderjit Singh, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Fifty-seventh Annual Report and Accounts of the National Institute of Labour Economics Research and Development (NILERD), Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-3903/17/21]

### **I. Notifications of the Ministry of Personnel, Public Grievances and Pensions Reports and Accounts (2019-20) of various Corporations, Institutes, Centres and Society and related papers**

### **III. MoU between Government of India and NEHHDC Limited**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Dr. Jitendra Ssiingh, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (1) G.S.R. 780 (E), dated the 21<sup>st</sup> December, 2020, publishing the Indian Police Service (Fixation of cadre Strength) Fourth Amendment Regulations, 2018.
- (2) G.S.R. 781 (E), dated the 21<sup>st</sup> December, 2020, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 2018.

- (3) G.S.R. 812 (E), dated the 30<sup>th</sup> December, 2020, publishing the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2020.
- (4) G.S.R. 813 (E), dated the 30<sup>th</sup> December, 2020, publishing the Indian Administrative Service (Pay) Amendment Rules, 2020.
- (5) G.S.R. 50 (E), dated the 28<sup>th</sup> January, 2021, publishing the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2021.
- (6) G.S.R. 51 (E), dated the 28<sup>th</sup> January, 2021, publishing the Indian Administrative Service (Pay) Amendment Rules, 2021.
- (7) G.S.R. 107 (E), dated the 9<sup>th</sup> February, 2021, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2021.
- (8) G.S.R. 108 (E), dated the 9<sup>th</sup> February, 2021, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2021.

[Placed in Library. For (1) to (8) See No. LT-3824/17/21]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under Section 22 of the Central Vigilance Commission Act, 2003:-

- (1) F. No. 016/VGL/073 (E), dated the 29<sup>th</sup> January, 2021, publishing the Central Vigilance Commission (Duties and Powers of Secretary) Regulations, 2021.
- (2) F. No. 016/VGL/073 (E), dated the 29<sup>th</sup> January, 2021, publishing the Central Vigilance Commission (Procedure for Transaction and Allocation of Business) Regulations, 2021.
- (3) F. No. 016/VGL/073 (E), dated the 29<sup>th</sup> January, 2021, publishing the Central Vigilance Commission (Procedure for Dealing with Complaints and Procedure of Inquiry) Regulations, 2021.

[Placed in Library. For (1) to (3) See No. LT-3911/17/21]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-third Annual Report and Accounts of the Electronics Corporation of India Limited (ECIL), Hyderabad, for the year 2019-20, together with

the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-3822/17/21]

- (ii) (a) Fifty-third Annual Report and Accounts of the Uranium Corporation of India Limited (UCIL), Singhbhum, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-3446/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Tata Institute of Fundamental Research, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-3447/17/21]

- (ii) (a) Annual Report and Accounts of the Tata Memorial Centre, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. LT-3448/17/21]

- (iii) (a) Annual Report and Accounts of the University of Mumbai-Department of Atomic Energy, Centre for Excellence in Basic Sciences, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-4291/17/21]

- (iv) (a) Annual Report and Accounts of the Homi Bhabha National Institute, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-3163/17/21]

- (v) (a) Annual Report and Accounts of the Atomic Energy Education Society (AEES), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.

[Placed in Library. See No. LT-4292/17/21]

- III. Memorandum of Understanding between the Government of India (Ministry of Development of North Eastern Region) and the North Eastern Handicrafts and Handlooms Development Corporation (NEHHDC) Limited, for the year 2020-21.

[Placed in Library. See No. LT-3823/17/21]

**I. Notifications of the Ministry of Education**

**II. Reports and Accounts for various years of various Universities, Companies, Institutes, Societies, etc. and related papers**

**III. MoUs between the Government of India and MTNL, BSNL and BBNL**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Dhotre Sanjay Shamrao, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (3) of Section 45 of the Architects Act, 1972:-

- (1) F. No. CA/193/2020/MSAE (Regulations), dated the 7<sup>th</sup> August, 2020, publishing the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2020.
- (2) F. No. CA/193/2020/MSAER, dated the 11<sup>th</sup> August, 2020, publishing the Council of Architecture (Minimum Standards of Architectural Education) Regulations, 2020.

[Placed in Library. For (1) and (2) See No. LT-4134/17/21]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (1) No. CUK/STAT/Amendment/12, dated the 20<sup>th</sup> November, 2019, regarding Amendment to Statute 10 of Central University of Kerala on the constitution of the Court.